

[Shri Piloo Mody]

statement before, I think another statement is called for from Dr. Karan Singh as to what transpired that changed the situation materially.

MR. SPEAKER : I will examine it. *(Interruptions).*

MR. SPEAKER : Mr. Samar Guha, I did not allow anything. Don't force yourself on me. I am not permitting it.

12.36 hrs.

PAPER LAID ON THE TABLE

THE MINISTER OF WORKS AND HOUSING (SHRI BHOLA PASWAN SHASTRI) : I beg to lay on the Table a copy of Notification G.O.Ms. No. 397 (Hindi and English versions) published in Andhra Pradesh Gazette dated the 6th July, 1972 making certain amendments to the Andhra Pradesh Housing Board (Appointment and payment of fees to the Counsel) Rules, 1968, under sub-section (3) of section 70 of the Andhra Pradesh Housing Board Act, 1956, read with clause (c)(iii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh. [*Placed in library. See No. LT-4537/73.*]

12.36½ hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha :—

'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Monday, the 12th March, 1973, adopted the following motion in regard to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes :—

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do elect one

member to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes in the vacancy caused by the appointment of Shri Sukhdev Prasad as Deputy Minister, and resolves that the House do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, one member from among the members of the House to the said Committee to fill the vacancy."

I am further to inform the Lok Sabha that in pursuance of the above motion, Shri Kalyan Chand, Member, Rajya Sabha has been duly elected to the said Committee.

12.37 hrs.

BUSINESS ADVISORY COMMITTEE

TWENTY-SIXTH REPORT

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHURAMAIAH) : Sir, I beg to move :

"That this House do agree with the Twenty-sixth Report of the Business Advisory Committee presented to the House on the 16th March, 1973."

MR. SPEAKER : The question is :

"That this House do agree with the Twenty-sixth Report of the Business Advisory Committee presented to the House on the 16th March, 1973."

The motion was adopted.

12.37½ hrs.

UNION TERRITORIES TAXATION LAWS (AMENDMENT) BILL*

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F.H. MOHSIN) : I beg to move for